

RATIFIED MINUTES OF MEETING No.24/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 17.02.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 24/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 17.02.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:31.03.2015
	Decision: The Committee noted that reply dated 21.11.2014 has been sent to MSME on 15.12.2014 and decided await comments. Case is deferred to 31.03.2015.			
2	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA)	Meet No/Date:24/80-ALC2/2014	Status: Deferred

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	PVT.LTD.	17.02.2015	
HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:31.03.2015
Decision: The Committee noted that the firm has informed vide their letter dated 20.01.2015 that deficiency letter dated 07.01.2014 has not been received by them. Accordingly, a copy of the deficiency letter has been sent to the firm again on 30.01.2015. Case is deferred to 31.03.2015.			

3	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:31.03.2015
Decision: The Committee noted that firm's reply dated 13.01.2015 has been sent to DHI on 27.01.2015 and comments from DHI is awaited. Case is deferred to 31.03.2015.				

4	Case No.:16/23/80-ALC2/2013	Party Name:TIL LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	
Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(102)/2014 TSW (B) dated 08.01.2015. Copy of the comments to be sent to firm and RA. RA may take necessary action accordingly.				

5	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:31.03.2015
Decision: The Committee noted that deficiency raised by DHI vide ID Note dated 26.12.2014 has been sent to the firm on 21.01.2015 and decided to issue a reminder to the firm. Case is deferred to 31.03.2015.				

6	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:31.03.2015
Decision: The Committee noted that deficiency raised by DHI vide ID Note dated 26.12.2014 has been sent to the firm on 21.01.2015 and decided to issue a reminder to the firm. Case is deferred to 31.03.2015.				

Case No.:68/3/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:31.03.2015
Decision: The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and reminder has also been sent to DHI on 27.01.2015. Case is deferred to 31.03.2015.			
Case No.:44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:31.03.2015
Decision: The Committee noted that the firm vide its letter dated 28.10.2014 has sought time for giving reply to the deficiency letter dated 30.06.2014 and granted time to the firm. However, as no reply has been received, NC decided to issue Final Reminder to the firm to expedite reply. In case no reply is received within 15 days from the date of issue of the final reminder, the Committee will be constrained to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 31.03.2015.			
Case No.:39/23/80-ALC2/2013	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and final reminder dated 30.01.2015 and E-mail dated 17.02.2015 and decided to await reply from the firm. Case is deferred to 31.03.2015.			
Case No.:23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Rejected
HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	
Decision: The Committee noted that the firm has not replied to the final reminder dated 18.12.2014. Therefore, NC decided to reject their case with direction to pay the applicable custom duty and interest for regularization of the licence. RA may take necessary action accordingly.			
Case No.:12/3/80-ALC2/2014	Party Name: HITAIISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred

HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's reply dated 14.02.2015 has been sent to MSME. Case is deferred to 31.03.2015.			

Case No.:46/3/80- ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:31.03.2015
12 Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter may again be referred to Policy VI Section with the request to again take up the matter with the TRU Section, Department of Revenue, bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 31.03.2015.			

Case No.:4/3/80- ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
13 HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:31.03.2015
Decision: The Committee noted that comments from C & PC are awaited and decided to remind the C & PC. Case is deferred to 31.03.2015.			

Case No.:51/3/80- ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
14 HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:31.03.2015
Decision: The Committee noted that comments from MSME are awaited and decided to remind the MSME. Case is deferred to 31.03.2015.			

Case No.:1/26/80-ALC2/2013	Party Name: TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
15 HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:31.03.2015
Decision: The Committee noted that deficiency raised by DHI in firm's application has been sent to firm on 17.02.2015. Case is deferred to 31.03.2015.			

Case No.:14/3/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
16 HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's reply dated 11.11.2014 has been sent to MSME on 21.11.2014 for comments. Case is deferred to 31.03.2015.			

Case No.:55/3/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Rejected
17 HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	
Decision: The Committee noted that the firm has not replied to the final reminder dated 18.07.2014. Therefore, NC decided to reject their case with direction to pay the applicable custom duty and interest for regularization of the licence.			
RA may take necessary action accordingly.			

Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
18 HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application was earlier sent to DHI who has informed that the case pertains to MSME. Accordingly, the application has been sent to MSME on 30.01.2015. Case is deferred to 31.03.2015.			

Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
19 HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:31.03.2015
Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/19 dated 17.02.2015 and decided to send it to the firm as under:-			

Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:-

1. Information in respect of Sl. No. 5 of Standard Deficiency Format.
2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1 to 12.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 13 to 17.

Case is deferred to 31.03.2015.

20	Case No.: 72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date: 0410156209 13.03.2014	Defer Date: 31.03.2015
	Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/20 dated 17.02.2015 and decided to send it to the firm as under:-			
	Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:-			
	1. Information in respect of Sl. No. 5 of Standard Deficiency Format-Export product wise. 2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1, 2 & 14 to 20. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 3 to 13 & 21.			
	Case is deferred to 31.03.2015.			

21	Case No.: 3/9/80-ALC2/2014	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date: 0510384544 22.04.2014	Defer Date: 31.03.2015
	Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014. Final reminder was issued to Firm on 27.01.2015 followed by E-mail on 03.02.2015. Reply from the firm is awaited. Case is deferred to 31.03.2015.			

22	Case No.: 1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date: 0310779862 29.04.2014	Defer Date: 31.03.2015
	Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/22 dated 17.02.2015 and decided to send it to the firm as under:-			

Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:

1. Information in respect of Item at Sl .No. 3 of Standard Deficiency Format.
2. Details of manufacturing activity proposed to be undertaken on import item.

Case is deferred to 31.03.2015.

Case No.:4/9/80-ALC2/2014	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
23 HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	Defer Date:31.03.2015
Decision: The Committee noted that application of the firm has been sent to MSME on 12.11.2014 and decided to await comments. Case is deferred to 31.03.2015.			

Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
24 HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DIT and decided to await comments. Case is deferred to 31.03.2015.			

Case No.:69/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
25 HQ File :01/80/050/00318/AM15/	RLA File :03/95/040/00151/AM15/	Lic.No/Date:0310783041 27.05.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has already sent reply dated 16.12.2014 directly to the DIT and decided to await comments. Case is deferred to 31.03.2015.			

Case No.:17/12/80-ALC2/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
26 HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date:3410040262 17.06.2014	Defer Date:31.03.2015
Decision: The Committee noted that a copy of the deficiency letter dated 02.09.2014 has been sent to the firm on 15.12.2014 again and reminder has been issued to firm on 30.01.2015. Case is deferred to 31.03.2015.			

Case No.:48/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
27 HQ File	RLA File	Lic.No/Date:0310785591	

:01/80/050/00297/AM15/	:03/94/040/00099/AM15/	18.06.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID Note 12/17/2015-TSW/27 dated 17/02/2015 as under:-			
1. Net weight of export products at Sl. No. 1 & 2 may be specified as 12806 Kgs. & 39670 Kg respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 14067 Kgs. inclusive of 9.85 % wastage after taking 1/3 rd recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 46556 Kgs. inclusive of 17.3 % wastage after taking 1/3 rd recovery. RA may take necessary action accordingly.			

	Case No.:45/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Closed
28	HQ File :01/80/050/00294/AM15/	RLA File :03/94/040/00960/AM14/	Lic.No/Date:0310785693 19.06.2014	
Decision: The Committee decided to close the case as the firm vide their e-mail dated 04.02.2015 has informed that the above mentioned AA has been surrendered by them. RA may take necessary action accordingly.				

	Case No.:51/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Closed
29	HQ File :01/80/050/00300/AM15/	RLA File :03/94/040/01176/AM14/	Lic.No/Date:0310785694 19.06.2014	
Decision: The Committee decided to close the case as the firm vide their e-mail dated 04.02.2015 has informed that the above mentioned AA has been surrendered by them. RA may take necessary action accordingly.				

	Case No.:55/12/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
30	HQ File :01/80/050/00304/AM15/	RLA File :07/24/040/00091/AM15/	Lic.No/Date:0710105183 19.06.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 18.12.2014. Accordingly, final reminder to firm has been issued on 27.01.2015 and decided to await reply from the firm. Case is deferred to 17.02.2015.				

	Case No.:52/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
31	HQ File	RLA File	Lic.No/Date:0310785908	Defer

		17.02.2015	
HQ File :01/80/050/00301/AM15/	RLA File :03/95/040/00238/AM15/	Lic.No/Date:0310785908 24.06.2014	Defer Date:31.03.2015
Decision : The Committee noted that the firm's reply dated 05.11.2014 has been sent to DIT on 13.11.2014 and decided to await comments. Case is deferred to 31.03.2015.			
Case No.: 46/12/80- ALC2/2014	Party Name: BOSCH LIMITED,	Meet No/Date: 24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00295/AM15/	RLA File :07/24/040/00009/AM15/	Lic.No/Date:0710105378 25.06.2014	Defer Date:31.03.2015
Decision: The Committee noted that comments from DHI are awaited and decided to remind DHI. Case is deferred to 31.03.2015.			
Case No.: 63/12/80- ALC2/2014	Party Name: VENTILLI VALVES INDIA PRIVATE LIMITED	Meet No/Date: 24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00312/AM15/	RLA File :03/95/040/00112/AM15/	Lic.No/Date:0310786019 25.06.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 18.12.2014. Accordingly, final reminder has been issued to firm on 30.01.2015 followed by E-mail on 17.02.2015. Case is deferred to 31.03.2015.			
Case No.: 58/12/80- ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00307/AM15/	RLA File :31/83/040/00082/AM15/	Lic.No/Date:3110064489 27.06.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 18.12.2014. Accordingly, final reminder has been issued to the firm on 27.01.2015 and E-mail on 03.02.2015. Case is deferred to 31.03.2015.			
Case No.: 8/12/80- ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00257/AM15/	RLA File :08/24/040/00141/AM15/	Lic.No/Date:0810132579 03.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014 followed by final reminder on 27.01.2015 and E-mail 03.02.2015 and decided to await reply from the firm. Case is deferred to 31.03.2015.			
Case No.: 10/12/80- ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 24/80- ALC2/2014 17.02.2015	Status: Deferred

HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's reply dated 30.12.2014 has been sent to C&PC on 13.01.2015 and decided to await comments. Case is deferred to 31.03.2015.			

Case No.:22/12/80-ALC2/2014	Party Name:TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
37 HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that reminder to DHI has been issued on 06.01.2015 for comments. Case is deferred to 31.03.2015.			

Case No.:47/12/80-ALC2/2014	Party Name:M.J.GROUP	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
38 HQ File :01/80/050/00296/AM15/	RLA File :10/24/040/00030/AM15/	Lic.No/Date:1010058582 07.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 27.01.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 31.03.2015.			

Case No.:66/12/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
39 HQ File :01/80/050/00315/AM15/	RLA File :07/24/040/00109/AM15/	Lic.No/Date:0710105532 07.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 13.11.2014 followed by final reminder on 30.01.2015. Reply of the firm is awaited. Case is deferred to 31.03.2015.			

Case No.:24/12/80-ALC2/2014	Party Name:GLOBE HI-FABS	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
40 HQ File :01/80/050/00273/AM15/	RLA File :05/23/040/00138/AM15/	Lic.No/Date:0510389452 08.07.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note 30(132)/2014-ME dated 08.12.2015 (Copy to be sent to RA and the Firm). RA may take necessary action accordingly.			

Case No.:30/12/80-ALC2/2014	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
41 HQ File	RLA File	Lic.No/Date:0810132647	Defer

:01/80/050/00279/AM15/	:08/24/040/00147/AM15/	09.07.2014	Date:31.03.2015
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Decision: The Committee noted that firm's reply dated 30.12.2014 has been sent to C&PC on 13.01.2015 for comments. Case is deferred to 31.03.2015.

Case No.: 40/12/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Approved
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HQ File :01/80/050/00289/AM15/	RLA File :31/83/040/00097/AM15/	Lic.No/Date: 3110064547 11.07.2014
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Decision: The committee decided to ratify the norms based upon the MSME ID Note 30(155)/14-ME dated 05.02.2015 (Copy to be sent to RA and the Firm).

RA may take necessary action accordingly.

Case No.: 46/24/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
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HQ File :01/80/050/00591/AM15/	RLA File :17/24/040/00041/AM15/	Lic.No/Date: 1710005879 14.07.2014	Defer Date: 31.03.2015
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Decision: The Committee decided to call the representative of the firm for Personal hearing in the next meeting of NC to clarify some points before the Committee for ratification of their above mentioned AA.
Case is deferred to 31.03.2015.

Case No.: 47/24/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
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HQ File :01/80/050/00592/AM15/	RLA File :17/24/040/00042/AM15/	Lic.No/Date: 1710005880 14.07.2014	Defer Date: 31.03.2015
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Decision: The Committee decided to call the representative of the firm for Personal hearing in the next meeting of NC to clarify some points before the Committee for ratification of their above mentioned AA. Case is deferred to 31.03.2015.

Case No.: 48/24/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 24/80-ALC2/2014 17.02.2015	Status: Deferred
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HQ File :01/80/050/00593/AM15/	RLA File :17/24/040/00044/AM15/	Lic.No/Date: 1710005881 14.07.2014	Defer Date: 31.03.2015
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Decision: The Committee decided to call the representative of the firm for Personal hearing in the next meeting of NC to clarify some points before the Committee for ratification of their above mentioned AA. Case is deferred to 31.03.2015.

46	Case No.:5/12/80-ALC2/2014	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm's reply dated 17.12.2014 has been sent to DHI on 22.12.2014 and decided to await comments. Case is deferred to 31.03.2015.				

47	Case No.:20/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00269/AM15/	RLA File :05/24/040/00167/AM15/	Lic.No/Date:0510389733 16.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 followed by reminder on 12.01.2014 & 27.01.2015 for comments and decided to await comments. Case is deferred to 31.03.2015.				

48	Case No.:15/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00264/AM15/	RLA File :04/24/040/00093/AM15/	Lic.No/Date:0410159015 18.07.2014	
Decision: The committee decided to ratify the norms based upon the DHI comments vide ID Note 3(126)/14-TSW (B) dated 16.01.2015 (Copy to be sent to RA and the Firm).				
RA may take necessary action accordingly.				

49	Case No.:64/12/80-ALC2/2014	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00313/AM15/	RLA File :31/82/040/00095/AM15/	Lic.No/Date:3110064592 23.07.2014	
Decision: The committee decided to ratify the norms based upon the DIPP comments vide ID Note No. 12/17/2015-TSW/49 dated 17.02.2015 as under:-				
1. Net weight of export product may be specified as 12250 Kgs. 2. Weight of import items at Sl. No. 4 & 5 may be specified as 130 Kgs. & 340 Kgs. respectively. 3. Quantity of import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause.				
RA may take necessary action accordingly.				

50	Case No.:59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014	Status: Deferred
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		17.02.2015	
HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that DHI has raised deficiencies in firm's application vide ID No.3 (51)/14-TSW(B) dated 09.01.2015 which has been sent to firm on 05.02.2015. Case is deferred to 31.03.2015.			

Case No.:61/12/80-ALC2/2014	Party Name: WMI KONECRANES INDIA LTD	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00310/AM15/	RLA File :31/82/040/00090/AM15/	Lic.No/Date:3110064611 24.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and final reminder issued to the firm on 30.01.2015 followed by E-mail on 17.02.2015 and decided to await reply from the firm. Case is deferred to 31.03.2015.			

Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:31.03.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter may again be referred to Policy VI Section with the request to again take up the matter with the TRU Section, Department of Revenue, bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 31.03.2015.			

Case No.:70/12/80-ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
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HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:31.03.2015
Decision: The Committee noted that comments from DHI are awaited despite reminder s dated 12.11.2014 and 27.01.2015. Case is deferred to 31.03.2015.			

Case No.:32/12/80-ALC2/2014	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
54 HQ File :01/80/050/00281/AM15/	RLA File :05/23/040/00177/AM15/	Lic.No/Date:0510390107 05.08.2014	Defer Date:31.03.2015
Decision: The Committee noted that comments from DHI are awaited and decided to remind DHI. Case is deferred to 31.03.2015.			

Case No.:2/12/80-ALC2/2014	Party Name: MUNJAL AUTO INDUSTRIES LIMITED	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
55 HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	Defer Date:31.03.2015
Decision: The Committee noted that RA Vadodara has not sent hard copy of the application in spite of reminders dated 07.10.2014, 18.12.2014 and 27.01.2015 and decided to await reply from the RA. Case is deferred to 31.03.2015.			

Case No.:3/12/80-ALC2/2014	Party Name: PENTAIR VALVES AND CONTROLS INDIA PVT.LTD.	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Closed
56 HQ File :01/80/050/00252/AM15/	RLA File :34/21/040/00228/AM15/	Lic.No/Date:3410040444 14.08.2014	
Decision: The Committee noted that the firm vide letter dated 12.11.2014 has informed that the above mentioned AA has been issued by the RA under GN-4 for engineering products and decided to close the case. RA may take necessary action accordingly.			

Case No.:2/21/80-ALC2/2014	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
57 HQ File :01/80/050/00478/AM15/	RLA File :07/24/040/00201/AM15/	Lic.No/Date:0710106627 03.09.2014	Defer Date:31.03.2015
Decision: The Committee noted that hard copy of the application has not been received and decided to issue reminder to RA Bangalore to forward hard copy of the application. Case is deferred to 31.03.2015.			

58 Case No.:2/18/80-ALC2/2014	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date:24/80- ALC2/2014	Status: Deferred
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		17.02.2015	
HQ File :01/80/050/00433/AM15/	RLA File :02/24/040/00113/AM15/	Lic.No/Date:0210204920 04.09.2014	Defer Date:31.03.2015
Decision: The Committee noted that deficiencies raised by DIPP (Chemical) vide ID Note No. 7/59/2014-TSW dated 09.12.2014 has been sent to the firm on 27.01.2015 and decided to issue a reminder. Case is deferred to 31.03.2015.			

Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
59 HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date:31.03.2015
Decision: The Committee noted that deficiencies raised by MSME vide ID Note dated 23.01.2015 has been sent to the firm on 30.01.2015 and decided to issue a reminder. Case is deferred to 31.03.2015.			

Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
60 HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:31.03.2015
Decision: The Committee noted that hard copy of the application has not been received and decided to request RA Calcutta to provide hard copy of the application. Case is deferred to 31.03.2015.			

Case No.:15/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
61 HQ File :01/80/050/00560/AM15/	RLA File :31/83/040/00162/AM15/	Lic.No/Date:3110064996 21.10.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.			

Case No.:49/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
62 HQ File :01/80/050/00594/AM15/	RLA File :17/24/040/00085/AM15/	Lic.No/Date:1710005948 22.10.2014	Defer Date:31.03.2015
Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/62 dated 17.02.2015 and decided to send it to the firm as under:- 1. Difference in export items at Sl. No 1 to 5. 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 3. 4. Specific use of import item at Sl. No. 4 and basis/justification for its quantity. Case is deferred to 31.03.2015.			

63	Case No.:32/24/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00577/AM15/	RLA File :31/83/040/00170/AM15/	Lic.No/Date:3110065010 27.10.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			

64	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	Defer Date:31.03.2015
	Decision: The Committee noted that hard copy of the application has not been received and decided to request RA Kolkata to provide hard copy of the application. Case is deferred to 31.03.2015.			

65	Case No.:50/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00595/AM15/	RLA File :17/24/040/00116/AM15/	Lic.No/Date:1710005962 03.11.2014	Defer Date:31.03.2015
	Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/65 dated 17.02.2015 and decided to send it to the firm as under:- 1. Difference in export items at Sl. No 1 to 9. 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 8 & 10. Case is deferred to 31.03.2015.			

66	Case No.:20/24/80-ALC2/2014	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00565/AM15/	RLA File :31/83/040/00173/AM15/	Lic.No/Date:3110065031 05.11.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application was earlier sent to DHI for comments on 13.02.2015. However, DHI has informed that this pertains to MSME. Accordingly, the Committee decided to send the application to MSME. Case is deferred to 31.03.2015.			

67	Case No.:54/24/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING	Meet No/Date:24/80-ALC2/2014	Status: Deferred
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	LIMITED	17.02.2015	
HQ File :01/80/050/00599/AM15/	RLA File :05/23/040/00336/AM15/	Lic.No/Date:0510391878 07.11.2014	Defer Date:31.03.2015
Decision : The Committee noted that DIPP representative present in the NC meeting has raised deficiencies in firm's application and decided to send it to the firm for reply as under:- Sl.No.3, 4,5,11 & 14 (export product wise) of Standard Deficiency Format. Case is deferred to 31.03.2015.			
Case No.:14/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
68 HQ File :01/80/050/00559/AM15/	RLA File :31/83/040/00166/AM15/	Lic.No/Date:3110065035 10.11.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.			
Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
69 HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.			
Case No.:5/21/80-ALC2/2014	Party Name: METLONICS INDUSTRIES PVT.LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
70 HQ File :01/80/050/00481/AM15/	RLA File :22/24/040/00063/AM15/	Lic.No/Date:2210015121 11.11.2014	Defer Date:31.03.2015
Decision: The Committee noted that RA Chandigarh has not sent hard copy of the application and decided to send a letter requesting to send hard copy of the application of the firm. Case is deferred to 31.03.2015.			
Case No.:22/24/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
71 HQ File :01/80/050/00567/AM15/	RLA File :05/24/040/00350/AM15/	Lic.No/Date:0510391912 11.11.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DIPP for comments on 13.02.2015. Case is deferred to 31.03.2015.			

	Case No.:19/24/80-ALC2/2014	Party Name: SHARP ENGINEERS	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00564/AM15/	RLA File :31/83/040/00184/AM15/	Lic.No/Date:3110065044 12.11.2014	
72	Decision: The committee decided to ratify the norms based upon the DIPP comments vide ID Note No. 12/17/2015-TSW/72 dated 17.02.2015 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products RA may take necessary action accordingly.			

	Case No.:16/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
73	HQ File :01/80/050/00561/AM15/	RLA File :31/83/040/00187/AM15/	Lic.No/Date:3110065070 17.11.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.			

	Case No.:18/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
74	HQ File :01/80/050/00563/AM15/	RLA File :31/83/040/00183/AM15/	Lic.No/Date:3110065069 17.11.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.			

	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
75	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:31.03.2015
	Decision: The Committee noted that a reminder has been issued to RA on 30.01.2015 followed by E-mail on 17.02.2015 to send hard copy of the application of the firm. Case is deferred to 31.03.2015.			

	Case No.:3/21/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
76	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application was earlier sent to DIPP for comments on 30.12.2014. However, DIPP has informed that this pertains to DHI. Accordingly, the application has been sent to DHI on 27.01.2015. Case is deferred to 31.03.2015.			

77	Case No.:13/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00558/AM15/	RLA File :31/83/040/00186/AM15/	Lic.No/Date:3110065126 05.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.				

78	Case No.:17/24/80-ALC2/2014	Party Name:THERMAX LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00562/AM15/	RLA File :31/83/040/00182/AM15/	Lic.No/Date:3110065125 05.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.				

79	Case No.:23/24/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00568/AM15/	RLA File :05/23/040/00409/AM15/	Lic.No/Date:0510392350 10.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/79 dated 17.02.2015 and decided to send it to the firm for reply as under:- Firm may be asked to submit the following details: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight. Case is deferred to 31.03.2015.				

80	Case No.:28/24/80-ALC2/2014	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00573/AM15/	RLA File :05/23/040/00407/AM15/	Lic.No/Date:0510392374 10.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.				

81	Case No.:36/24/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00581/AM15/	RLA File :05/23/040/00412/AM15/	Lic.No/Date:0510392369 10.12.2014	Defer Date:31.03.2015

Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.

82	Case No.:45/24/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00590/AM15/	RLA File :05/24/040/00418/AM15/	Lic.No/Date:0510392366 10.12.2014	
	Decision : The committee decided to ratify the norms based upon the DIPP comments vide ID Note No. 12/17/2015-TSW/82 dated 17.02.2015 as under:- Advance Authorization may be ratified as under on repeat basis : 1. Net weight of export product may be specified as 910.8 Kgs. 2. Quantity of import item may be allowed as 3825.4 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take necessary action accordingly.			

83	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00578/AM15/	RLA File :05/23/040/00414/AM15/	Lic.No/Date:0510392385 11.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.			

84	Case No.:34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date:0510392386 11.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.			

85	Case No.:24/24/80-ALC2/2014	Party Name: BERGEN ENGINES INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00569/AM15/	RLA File :05/23/040/00376/AM15/	Lic.No/Date:0510392388 12.12.2014	
	Decision : The committee decided to ratify the norms based upon the DIPP comments vide ID Note No. 12/17/2015-TSW/85 dated 17.02.2015 as under:- "Advance Authorization may be ratified as per GN-4 for Engineering products". RA may take necessary action accordingly.			

	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
86	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.				

	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
87	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.				

	Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
88	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.				

	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
89	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 13.02.2015. Case is deferred to 31.03.2015.				

	Case No.:5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
90	HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.				

91	Case No.:6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
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	HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			
	Case No.:26/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
92	HQ File :01/80/050/00571/AM15/	RLA File :05/23/040/00425/AM15/	Lic.No/Date:0510392438 16.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to DHI for comments on 11.02.2015. Case is deferred to 31.03.2015.			
	Case No.:35/24/80-ALC2/2014	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
93	HQ File :01/80/050/00580/AM15/	RLA File :05/23/040/00428/AM15/	Lic.No/Date:0510392444 16.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.			
	Case No.:31/24/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
94	HQ File :01/80/050/00576/AM15/	RLA File :06/24/040/00026/AM15/	Lic.No/Date:0610038012 17.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			
	Case No.:55/24/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
95	HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to DHI for comments on 11.02.2015. Case is deferred to 31.03.2015.			
	Case No.:37/24/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
96	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to C&PC for comments on			

11.02.2015. Case is deferred to 31.03.2015.

Case No.:38/24/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
97 HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			

Case No.:1/24/80-ALC2/2014	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
98 HQ File :01/80/050/00546/AM15/	RLA File :05/23/040/00437/AM15/	Lic.No/Date:0510392574 24.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that hard copy of the application has not been received and decided to issue a letter to RA to forward hard copy of the application. Case is deferred to 31.03.2015.			

Case No.:29/24/80-ALC2/2014	Party Name:HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
99 HQ File :01/80/050/00574/AM15/	RLA File :05/23/040/00406/AM15/	Lic.No/Date:0510392577 24.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DEIT for comments on 11.02.2015. Case is deferred to 31.03.2015.			

Case No.:30/24/80-ALC2/2014	Party Name: HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
100 HQ File :01/80/050/00575/AM15/	RLA File :05/23/040/00405/AM15/	Lic.No/Date:0510392576 24.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DEIT for comments on 11.02.2015. Case is deferred to 31.03.2015.			

Case No.:43/24/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
101 HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			

102 Case No.:2/24/80-	Party Name: BOYSEN	Meet No/Date:24/80-	Status:
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	ALC2/2014	INDIA LIMITED	ALC2/2014 17.02.2015	Deferred
	HQ File :01/80/050/00547/AM15/	RLA File :05/23/040/00444/AM15/	Lic.No/Date:0510392592 26.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.			

103	Case No.:51/24/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00596/AM15/	RLA File :05/24/040/00448/AM15/	Lic.No/Date:0510392599 26.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application was earlier sent to DHI on 13.02.2015. However, DHI has intimated that the case pertains to DIPP. Accordingly, the application has been sent to DIPP for comments. Case is deferred to 31.03.2015.			

104	Case No.:53/24/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00598/AM15/	RLA File :05/24/040/00444/AM15/	Lic.No/Date:0510392598 26.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to DIPP for comments on 16.02.2015. Case is deferred to 31.03.2015.			

105	Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:31.03.2015
	Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015. Case is deferred to 31.03.2015.			

106	Case No.:44/24/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80- ALC2/2014 17.02.2015	Status: Approved
	HQ File :01/80/050/00589/AM15/	RLA File :05/24/040/00459/AM15/	Lic.No/Date:0510392622 30.12.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP comments vide ID Note No. 12/17/2015-TSW/106 dated 17.02.2015 as under:-			
	1. Net weight of export product may be specified as 540 Kgs. 2. Quantity of import item may be allowed as 2214 Kgs. as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap.			

RA may take necessary action accordingly.

107	Case No.:12/24/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 13.02.2015. Case is deferred to 31.03.2015.				

108	Case No.:25/24/80-ALC2/2014	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00570/AM15/	RLA File :05/23/040/00448/AM15/	Lic.No/Date:0510392650 01.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to MSME for comments on 11.02.2015. Case is deferred to 31.03.2015.				

109	Case No.:27/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00572/AM15/	RLA File :05/23/040/00458/AM15/	Lic.No/Date:0510392651 01.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 11.02.2015. Case is deferred to 31.03.2015.				

110	Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 13.02.2015. Case is deferred to 31.03.2015.				

111	Case No.:11/24/80-ALC2/2014	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00556/AM15/	RLA File :04/24/040/00225/AM15/	Lic.No/Date:0410159971 06.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application was earlier sent to DIPP on 11.02.2015. However, DHI has intimated that the case pertains to DHI. Accordingly, the application has been sent to DHI for comments. Case is deferred to 31.03.2015.				

112	Case No.:10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD,	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00555/AM15/	RLA File :04/24/040/00258/AM15/	Lic.No/Date:0410160020 13.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application was earlier sent to MSME on 12.02.2015. However, MSME has intimated that the case pertains to DIPP. Accordingly, the application has been sent to DIPP for comments. Case is deferred to 31.03.2015.				

113	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 13.02.2015. Case is deferred to 31.03.2015.				

114	Case No.:7/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00552/AM15/	RLA File :04/24/040/00243/AM15/	Lic.No/Date:0410160036 14.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 11.02.2015. EPCG clarification has also been sought from the firm on 11.02.2015. Case is deferred to 31.03.2015.				

115	Case No.:8/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00553/AM15/	RLA File :04/24/040/00244/AM15/	Lic.No/Date:0410160037 14.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on 11.02.2015. EPCG clarification has also been sought from the firm on 11.02.2015. Case is deferred to 31.03.2015.				

116	Case No.:9/24/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2014 17.02.2015	Status: Deferred
	HQ File :01/80/050/00554/AM15/	RLA File :04/24/040/00242/AM15/	Lic.No/Date:0410160035 14.01.2015	Defer Date:31.03.2015
Decision: The Committee noted that firm's application has been sent to DHI for comments on				

11.02.2015. EPCG clarification has also been sought from the firm on 11.02.2015. Case is deferred to 31.03.2015.

S.No.594

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.24/15		RLA, No.03/95/039/00001/AM15	0310787646
Date: 17.02.2015		Request for ratification of norms	dt.05.08.2014

Decision: The Committee noted that DIPP has raised deficiencies in firm's application vide ID No.12/17/2015-TSW/A-04 dated 17.02.2015 and decided to send it to the firm as under:-

1. Quantities of import items at Sl. No. 1 (Pipe Fittings), 2 (Forged Fittings), 3(Flanges) & 9 (Valves) in Nos. also in addition to their weights.
2. Length of import items at Sl. No. 4 & 5 (Pipes)
3. Information in respect of Sl. No. 3, 4, 5, 11 of Standard Deficiency Format.
4. Information in respect of Sl. No. 14 of Standard Deficiency Format for welding consumables at Sl. No. 6, 7 & 8.

Case is deferred to 31.03.2015.

S.No.595

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 17.02.2015		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm has been requested to provide documentary evidence in support of their claim for this Advance Authorization vide DGFT deficiency letter sent to the firm on 27.01.2015 followed by E-mail on 03.02.2015. Firm's reply is awaited. Case is deferred to 31.03.2015.

S.No.596

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.24/15		RLA, No.23/24/040/00001/AM13	2310003202
Date: 17.02.2015		Request for fixation of norms	dt.10.07.2012

Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(102)/2014 TSW (B) dated 08.01.2015 (Copy of the comments to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.597

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES.I	Lic. No. & date
Meeting No.24/15		RLA, No.31/83/040/00013/AM14	3110058143
Date: 17.02.2015		Request for revision of norms	dt.30.04.2013

Decision: The Committee noted that the firm vide letter dated 06.11.2014 received on 09.02.2015 has informed that they agree with the norms fixed by NC earlier. Therefore, Committee decided to close the case. RA may take necessary action accordingly.

S.No.598

Case No. A/R-149	M/s. Pranita	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.24/15	Engineering	RLA, No.07/24/040/00503/AM13	0710094700
Date: 17.02.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 31.03.2015.

S.No.599

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.24/15	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 17.02.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 31.03.2015

S.No.600

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.24/15	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 17.02.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that firm's request has been sent to MSME for comments on 08.07.2014 followed by reminders dated 07.10.2014, 18.12.2014 & 27.01.2015. Case is deferred to 31.03.2015.

S.No.601

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.24/15	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 17.02.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 31.03.2015

S.No.602

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.24/15	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 17.02.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 31.03.2015

S.No.603

Case No. A/R-64	M/s. Larsen &	HQF.No.01/80/162/00273/AM14/DES.I	Lic. No. & date
Meeting No.24/15	Toubro Ltd.,	RLA, No.03/95/039/00002/AM11	0310583894
Date: 17.02.2015	Mumbai	Request for amendment of norms.	dt.16.07.2010

Decision: The committee decided to amend the norms based upon the DHI ID Note No. 3(71)/13 TSW (B) dated 13.01.2015 as it was required for the purpose of regularization of the licence (Copy of the comments to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.604

Case No. A/R-89	M/s. Motherson	HQF.No.01/80/050/00541/AM14/DES.I	Lic. No. & date
Meeting No.24/15	Sumi System	RLA, No.05/24/040/00407/AM14	0510377258
Date: 17.02.2015	Ltd.,	Request for revision/amendment of norms.	dt.27.01.2014

Decision: The Committee noted that C&PC has sent deficiency letter directly to firm 29.10.2014 followed by DGFT reminders dated 03.11.2014 & 27.01.2015 and decided to issue final reminder to firm to expedite reply. Case is deferred to 31.03.2015.

S.No.605

Case No. A/R-102	M/s. L&T-MHPS	HQF.No.01/80/050/00832/AM11/DES.I	Lic. No. & date
Meeting No.24/15	Boilers Pvt. Ltd.,	RLA, No.03/95/040/00765/AM11	0310609444

Date: 17.02.2015		Request for revision of norms.	dt.05.01.2011
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Decision: The Committee noted that firm's request has been sent to DHI on 13.11.2014 for comments. Case is deferred to 31.03.2015.

S.No.606

Case No. A/R-104	M/s. ISGEC	HQF.No.01/80/050/00481/AM14/DES.I	Lic. No. & date
Meeting No.24/15	Heavy	RLA, No.05/23/040/00366/AM14	0510373260
Date: 17.02.2015	Engineering Ltd., Yamunanagar	Request for revision of norms.	dt.11.12.2013

Decision: The Committee noted that deficiency raised by DIPP has been sent to the firm on 18.12.2014 followed by reminder on 27.01.2015 and E-mail dated 03.02.2015. Case is deferred to 31.03.2015.

S.No.607

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.24/15	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 17.02.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request has been sent to MSME on 22.12.2014 for comments and decided to send a reminder to MSME for comments. Case is deferred to 31.03.2015.

S.No.608

Case No. A/R-126	M/s. Dynamatic	HQF.No.01/80/050/01277/AM07/DES.I	Lic. No. & date
Meeting No.24/15	Technologies	RLA, No.07/24/040/00599/AM07	0710049901
Date: 17.02.2015	Ltd., (Formerly M/s. JKM DAE RIM Automotives Ltd., Bangalroe	Request for fixation of norms.	dt.01.02.2007

Decision: The committee decided to amend the norms based upon the DHI ID Note No. 3(183)/14 TSW (B) dated 06.01.2015 (Copy of the comments to be sent to firm and RA). This is required for the purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.609

Case No. A/R-128	M/s. Bharat	HQF.No.01/80/050/00500/AM13/DES.I	Lic. No. & date
Meeting No.24/15	Heavy Electricals	RLA, No.61/24/040/00050/AM13	6110000908
Date: 17.02.2015	Ltd., Haridwar	Request for revision of norms.	dt.09.01.2013

Decision: The Committee noted that firm's request has been sent to DHI on 22.12.2014 for comments. Case is deferred to 31.03.2015.

S.No.610

Case No. A/R-130	M/s. ISGEC	HQF.No.01/80/050/00576/AM14/DES.I	Lic. No. & date
Meeting No.24/15	Heavy	RLA, No.05/23/040/00476/AM14	0510379678

Date: 17.02.2015	Engineering Ltd., Yamunanagar	Request for increased quantity of import item No. 1 of norms.	dt.18.02.2014
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Decision: The Committee noted that deficiency raised by DIPP has been sent to the firm on 27.01.2015 and E-mail dated 03.02.2015. Reply of the firm is awaited. Case is deferred to 31.03.2015.

S.No.611

Case No. A/R-131	M/s. Boom Systems Pvt. Ltd.,	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.24/15	Faridabad	RLA, No.05/23/040/00156/AM12	0510297632
Date: 17.02.2015		Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that deficiency raised by DHI has been sent to the firm on 19.01.2015 for reply. Case is deferred to 31.03.2015.

S.No.612

Case No. A/R-147	M/s. Borg Warner Emissions Systems Indai Pvt. Ltd., New Delhi	HQF.No.01/80/050/00111/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/23/040/00541/AM124	0510383080
Date: 17.02.2015		Request for fixation of norms.	dt.28.03.2014

Decision: The Committee noted that firm's request dated 13.01.2015 has been sent to DHI on 02.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.613

Case No. A/R-148	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00401/AM14/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.03/95/040/00555/AM14	0310755956
Date: 17.02.2015		Request for revision of norms.	dt.29.10.2013

Decision: The committee decided to modify the norms based upon the DIPP ID Note No. 12/17/2015-TSW/148-A/R dated 17.02.2015.

Description of import items at Sl. No. 1 & 2 may be modified as applied for by the firm as given under:

Sl. No.	Export Item(s) description (existing)	Quantity	Export Item(s) description (after amendment)	Quantity
1	1 st Stage Hot High Pressure Separator Train- 1 (J20-C-1110) (J20-C-2110)	2 Nos.	1 st Stage Hot High Pressure Separator Train- 1 (J20-D-1110) & 1 st Stage Hot High Pressure Separator Train- 2 (J20-D-2110)	2 Nos.
2	HP H2S Absorber Train- 1 Column (J20-C-1300) (J20-C-2300)	2 Nos.	HP H2S Absorber Train- 1 Column (J20-C-1300) & HP H2S Absorber Train-2 Column (J20-C-2300)	2 Nos.

The amendment was required for the purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.614

Case No. A/R-149	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00173/AM14/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.03/95/040/00184/AM14	0310736870
Date: 17.02.2015		Request for revision of norms.	dt.06.06.2013

Decision : The committee decided to modify the norms based upon the DIPP ID Note No. 12/17/2015-TSW/148-A/R dated 17.02.2015 as under:-

1. Due to reduction in the quantity of import item at Sl. No. 8, net empty weight of export product may be revised as 3366.911 MT.

The amendment was required for the purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.615

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/24/040/00447/AM14	0510380665
Date: 17.02.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 11.12.2014 has been sent to C&PC on 05.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.616

Case No. A/R-151	M/s. Kamal Rubplast Industries Pvt. Ltd.,	HQF.No.01/80/050/00262/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/23/040/00119/AM15	0510389203
Date: 17.02.2015		Request for revision of norms.	dt.30.06.2014

Decision: The Committee noted that firm's request dated 02.01.2015 has been sent to DIPP (Chemical) on 05.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.617

Case No. A/R-152	M/s. Essar Projects (India) Ltd., Mumbai	HQF.No.01/80/050/00562/AM14/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.52/24/040/00044/AM14	5210040638
Date: 17.02.2015		Request for fixation of norms.	dt.28.01.2014

Decision: The committee decided ratify the norms based upon the DIPP ID Note No. 12/17/2015-TSW/152-A/R dated 17.02.2015 as under:-

1. Net weight of 121.062 MT may be specified with the quantity of export product.

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 7 & 8.
3. Quantity of import item at Sl. No. 1 may be allowed as 14 Nos.(3114 Kgs.) on net to net basis with accountability clause.
4. Weights of 2635 Kgs. & 3356 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 5 respectively.
5. Import items at Sl. No. 2, 4 & 5 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 3 may be allowed as 6500 Kgs. as 1.05 Kgs./Kg. content in the export product.
7. Quantity of import item at Sl. No. 6 may be allowed as 56010 Kgs as 1.03 Kgs./Kg. content in the export product as claimed by the firm.
8. Words " 2" Inconel" may be suffixed with the description of import item at Sl. No. 7 and its quantity may be allowed on net to net basis with accountability clause as claimed by the firm.
9. Import item at Sl. No. 8 may be allowed as applied for i.e. 67 Kgs.
10. Quantity of import item at Sl. No. 9 (welding Consumables) may be allowed as 120 Kgs.

RA may take necessary action accordingly.

S.No.618

Case No. A/R-153	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00528/AM11/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.03/95/040/00476/AM11	0310593769
Date: 17.02.2015		Request for revision of norms.	dt.24.09.2010

Decision: The Committee noted that firm's request dated 06.10.2014 has been sent to DIPP on 05.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.619

Case No. A/R-154	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00149/AM14/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.03/95/040/00055/AM14	0310734097
Date: 17.02.2015		Request for revision of norms.	dt.13.05.2013

Decision: The committee decided modify the norms based upon the DIPP ID Note No. 12/17/2015-TSW/154-A/R dated 17.02.2015 as under:-

1. Due to reduction in the quantity of import item at Sl. No. 8, net empty weight of export product may be revised as 3366.911 MT.

The amendment was required for the purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.620

Case No. A/R-155	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00229/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/24/040/00109/AM15	0510388265
Date: 17.02.2015		Request for revision of norms.	dt.05.06.2014

Decision: The Committee noted that firm's request dated 11.12.2014 has been sent to C&PC on 02.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.621

Case No. A/R-156	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00262/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.31/83/039/00001/M15	3110063414
Date: 17.02.2015		Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that firm's request dated 12.12.2014 has been sent to DHI on 09.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.622

Case No. A/R-157	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00239/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/25/040/00069/AM15	0510388240
Date: 17.02.2015		Request for revision/amendment of norms.	dt.04.06.2014

Decision: The Committee noted that firm's request has been sent to MSME on 11.02.2015 for comments. Case is deferred to 31.03.2015.

S.No.623

Case No. A/R-158	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00129/AM15/DE S.I	Lic. No. & date
Meeting No.24/15		RLA, No.05/24/040/00481/AM15	0510382360
Date: 17.02.2015		Request for revision/amendment of norms.	dt.21.03.2014

Decision: The Committee noted that firm's request has been sent to MSME on 11.02.2015 for comments. Case is deferred to 31.03.2015.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.624

Case No. C-07	M/s. Nikki India	HQF.No.01/80/162/00252/AM15/DES.I
Meeting No.24/15	Fuel Systems Pvt.	RLA, No.A/2012/08/EOU-TN
Date: 17.02.2015	Ltd.,	Request for fixation of wastage norms.

Decision: The Committee noted that firm's request has been sent to MSME on 05.02.2015 for comments.
Case is deferred to 31.03.2015.

S.No.625

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I
Meeting No.24/15	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN
Date: 17.02.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.

Decision: The Committee noted that firm's request has been sent to MSME on 11.02.2015 for comments.
Case is deferred to 31.03.2015.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W2

SNOY
01-17-2-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TIL Limited for ratification of norms of AA no 0210194860 dated 27-09-13.

DES-I. DGFT may kindly refer to the above mentioned AA on the subject mentioned above. The firm has replied vide their letter of dated 22-12-14. The reply is incomplete. The firm has not submitted the calculations of the raw materials proposed for import. The firm has submitted some drawing. But the same have no dimensions. Based on the information, this Office recommends the following

Export

Hydraulic Crane- 30 nos. The export weight is 29,835 kg each is to be incorporated in the Advance Authorisation.

Import

Item no	item	Recommendations
1 to 56	components	Under GN-4 with accountability with no wastage on weight terms.
57	Welding consumables	Taking clue from C-1647, we may recommend 7.8 MT.
58 to 59	Relevant Steel plate	Taking clue from C-1647, we may recommend 1.05 Kg/Kg content in export product. The word "relevant" is to be prefixed to the description.
60	Relevant Steel pipe	Taking clue from C-1647, we may recommend 1.02 meters/meter content in export product. The word "relevant" is to be prefixed to the description.

The above issues with the approval of IA(KKT)

B.C. Nayak
Development Officer
08-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UG 3(102)/2014 TSW(B) dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

37
D/L
S.No. 19
24-17-2-15

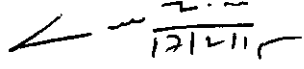
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. 71/3/80 (M/s Aeroto Boldrocchi India Pvt. Limited) (Advance Authorization No. 0410156176 dated 12.03.2014)

Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:

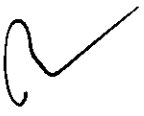
1. Information in respect of Sl. No. 5 of Standard Deficiency Format.
2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1 to 12.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 13 to 17.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DPP No. 12/17/2015-TSW/19 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL

Sl. No. 20
dt 17-2-15

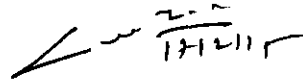
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. 72/3/80 (M/s Aeroto Boldrocchi India Pvt. Limited) (Advance Authorization No. 0410156209 dated 13.03.2014)

Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:

1. Information in respect of Sl. No. 5 of Standard Deficiency Format-Export product wise.
2. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1, 2 & 14 to 20.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 3 to 13 & 21.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/20 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

59

D/L

Sl. No. 22
dt 17/2-15

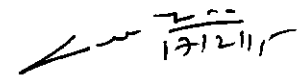
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2014 - Case No. 1/9/80 (M/s Nitin Fire Protection Industries Ltd.) (Advance Authorization No. 0310779862 dated 29.04.2014)

Reply submitted by the firm is not complete/proper and they may be asked to submit the point wise reply for the following:

1. Information in respect of Item at Sl .No. 3 of Standard Deficiency Format.
2. Details of manufacturing activity proposed to be undertaken on import item

Norms committee may take a view


17/2/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/22 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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WZ
P. No. 97
17-2-15

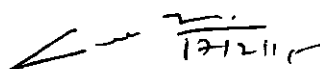
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015- Case No. 48/12/80 (M/s GEA Ecoflex India Pvt. Limited)
(Advance Authorization No. 0310785591 dated 18.06.2014)**

Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 12806 Kgs. & 39670 Kgs respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 14067 Kgs. inclusive of 9.85 % wastage after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 46556 Kgs. inclusive of 17.3 % wastage after taking 1/3rd recovery.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/27 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

41

Subject: RE: Ratification of Norms of Advance License
No.0310785693 dated 19.06.2014 issued under Para
4.7 of HBP (Vol.- I) – reg.
To: haradhan.das@nic.in <haradhan.das@nic.in>

Date: 02/04/15 12:31 PM

From: "Bhalerao, Raju" <Raju.Bhalerao@gea.com>

S.No. 28
JF 6115K
JF 17-215

Dear Sir,

Said advance licence is not utilize & applied to DGFT for surrender. Request to kindly remove from your list.

Kind regards,

Raju Bhalerao

Sr. Manager – International Logistics

GEA Heat Exchangers

GEA Ecoflex India Pvt. Ltd

Tel +91 2135 619500/510/520, Ext-517, Fax +91 2135 619566

Mobile +91 7738071648

raju.bhalerao@gea.comwww.gea-phe.com/india

Registered Office : A-31/32, Chakan MIDC Phase-IV, Village Nighoje, Tal-Khed, Pune 410 501

Management Board : Mr.Mik Hansen, Mr.Virendra Jhamb

Corporate Identity Number : U28129PN2005PTC140270

ID-No: 42599

Confidentiality note


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

42

This e-mail, including any attachment, may contain confidential and privileged information. If you have received it by mistake, please notify us by reply e-mail and then delete this e-mail and any attachment from your system. Thank you!

From: haradhan.das@nic.in [mailto:haradhan.das@nic.in]

Sent: 03 February 2015 17:26

To: Bhalerao, Raju

Subject: Ratification of Norms of Advance License No.0310785693 dated 19.06.2014 issued under Para 4.7 of HBP (Vol.- I) – reg.

TIME BOUND

FINAL REMINDER

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00294/AM15/DES-I/

Dated :

To

M/s. Gea Ecoflex India Pvt. Ltd.,

POT NoA-31/A-32, Chakan Indl. Area,

Phase-IV, NIGOJE, Taluka Khed,

Pune - 401501

(e-mail: raju.bhalerao@gea.com)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

43

Subject: Ratification of Norms of Advance License No.0310785693 dated 19.06.2014
issued under Para 4.7 of HBP (Vol.- I) – reg.
Meeting No.21/15 Date: 06.01.2015

Sir,

Please refer to this office letter dated 07.10.2014, wherein you were requested to provide certain information / documents. You were reminded vide letter dated 18.12.2014 and to provide the same within 3 weeks from the date of issue of reminder. The Committee noted that the reply from the firm in this regard has not yet been received.

2. You are once again finally reminded to furnish the required information within 15 days from the date of issue of this letter to the authorities mentioned in the letter dated 07.10.2014.

3. In case of non-receipt of information by the concerned authorities the Committee would not be in a position to decide the norms and would be constrained to reject the case without entering into any further correspondence in this regard with the direction to the firm to pay the applicable customs duty and interest thereon.

Yours faithfully,

(Haradhan Das)

Foreign Trade Development Officer

For Director General of Foreign Trade

Tel.:23061562 Ext.265

E-mail: nc1.dgft@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: RE: Ratification of Norms of Advance License
No.0310785694 dated 19.06.2014 issued under Para
4.7 of HBP (Vol.- I) – reg.
To: haradhan.das@nic.in <haradhan.das@nic.in>

Date: 02/04/15 12:33 PM

From: "Bhalerao, Raju" <Raju.Bhalerao@gea.com>

44
8.10.14
226-15X
2172-152

Dear Sir,

Said advance licence is not utilized & applied to DGFT for surrender. Request to kindly remove from your list.

Kind regards,

Raju Bhalerao

Sr. Manager – International Logistics

GEA Heat Exchangers

GEA Ecotex India Pvt. Ltd

Tel +91 2135 619500/510/520, Ext-517, Fax +91 2135 619566

Mobile +91 7738071648

raju.bhalerao@gea.comwww.gea-phe.com/india

Registered Office : A-31/32, Chakan MIDC Phase-IV, Village Nighoje, Tal-Khed, Pune 410 501

Management Board : Mr.Mik Hansen, Mr.Virendra Jhamb

Corporate Identity Number : U28129PN2005PTC140270

ID-No: 42599

Confidentiality note

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

45

This e-mail, including any attachment, may contain confidential and privileged information. If you have received it by mistake, please notify us by reply e-mail and then delete this e-mail and any attachment from your system. Thank you!

From: haradhan.das@nic.in [mailto:haradhan.das@nic.in]

Sent: 03 February 2015 17:25

To: Bhalerao, Raju

Subject: Ratification of Norms of Advance License No.0310785694 dated 19.06.2014 issued under Para 4.7 of HBP (Vol.- I) – reg.

TIME BOUND

FINAL REMINDER

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00300/AM15/DES-I/

Dated :

To

M/s. Gea Ecoflex India Pvt. Ltd.,

POT NoA-31/A-32, Chakan Indl. Area,

Phase-IV, NIGOJE, Taluka Khed,

Pune - 401501

(e-mail: raju.bhalerao@gea.com)


DARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

46

Subject: Ratification of Norms of Advance License No.0310785694 dated 19.06.2014
issued under Para 4.7 of HBP (Vol.- I) – reg.
Meeting No.21/15 Date: 06.01.2015

Sir,

Please refer to this office letter dated 07.10.2014, wherein you were requested to provide certain information / documents. You were reminded vide letter dated 18.12.2014 and to provide the same within 3 weeks from the date of issue of reminder. The Committee noted that the reply from the firm in this regard has not yet been received.

2. You are once again finally reminded to furnish the required information within 15 days from the date of issue of this letter to the authorities mentioned in the letter dated 07.10.2014.

3. In case of non-receipt of information by the concerned authorities the Committee would not be in a position to decide the norms and would be constrained to reject the case without entering into any further correspondence in this regard with the direction to the firm to pay the applicable customs duty and interest thereon.

Yours faithfully,

(Haradhan Das)

Foreign Trade Development Officer
For Director General of Foreign Trade

Tel.:23061562 Ext.265

E-mail: nc1.dgft@nic.in



PARVEEN CHANDRA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PARVEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. no. 4842
dt 6-1-15
dt 17-2-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Advance authorization no 3110064547 dated 11.07.2014 in respect of M/s GL&V India Pvt Ltd.

As per the reply given, norms may be fixed as follows:-

- Total weight of Export product may be indicated as 9430 Kg.
- Item of import at srl no 1 may be recommended as 10460 Kg after taking one-third recovery and inclusive of 11.5% wastage.
- Sno 2 being a consumable may be allowed as applied for.

This issue with the approval of Director (ME) for taking a view by NC.

KSSodhi
9/2/15
(KSSodhi)
Asst Dir (ME)

8/3/14
5/2/15

Sh Haradhan Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(155)/14-ME dated 05.02.15

Shri Meena
Han
9/2/15

A

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WIC

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Serial 4849
#6175X
#17215

Subject: Application of M/S DOOWON Electronics for ratification of norms of licence no AA no 0410159015 dt 18-07-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S M/S DOOWON Electronics. I am directed to state that this office recommends as follows.

1. Item no 1 to 13- under GN-4.
2. Item 15/14- delete

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
16-01-15

DGFT, FTDO, NC-I 39
Deptt. of HI, UO No 3(126)/14-TSW(B) dated


PARVEEN CHAFMA
By: Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

8/27/2014
20/7/2015

50
WC 81-20. 49
dt 17-2-15

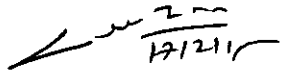
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 - Case No. 64/12/80 (M/s Xytel India Pvt. Limited)
(Advance Authorization No. 3110064592 dated 23.07.2014)**

Advance Authorisation may be ratified as under:

1. Net weight of export product may be specified as 12250 Kgs.
2. Weight of import items at Sl. No. 4 & 5 may be specified as 130 Kgs. & 340 Kgs. respectively.
3. Quantity of import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DPP No. 12/17/2015-TSW/49 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

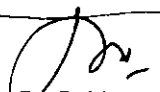
912 S NO. 5051
Dt 17.2.2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110064601 dt 24-07-14.

Ref: DGFT ID Note No. 01/80/50/308/AM15/DES-I/1468 Dated 18.12.14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. I am directed to state that the firm may be asked to submit the comparison between the earlier & the amended Advance Authorisation to examine their request.


B.C. Nayak
Development Officer
09-01-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B) 31 dated


P. V. Narayana
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

20/8/2014
16/11/2014

52

DIL

Sl. No. 62
#17215

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 - Case No. 49/24/80 (M/s Pyro Electronic Instruments
Goa Pvt. Limited) (Advance Authorization No. 1710005948 dated 22.10.2014)**

Firm may be asked to submit the following details:

1. Difference in export items at Sl. No 1 to 5.
2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 3.
4. Specific use of import item at Sl. No. 4 and basis/justification for its quantity

Norms committee may take a view


12/12/15

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/17/2015-TSW/62 dated 17/02/2015


**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

53

DIL

8-20-65

17-2-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 - Case No. 50/24/80 (M/s Pyro Electronic Instruments
Gos Pvt. Limited) (Advance Authorization No. 1710005962 dated 03.11.2014)**

Firm may be asked to submit the following details:

1. Difference in export items at Sl. No 1 to 9.
2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 8 & 10.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/65 dated 17/02/2015


ANURAG CHANDRA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

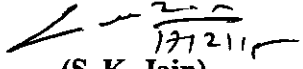
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8.10.15
4/7-215

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. 19/24/80 (M/s Sharp Engineers) (Advance Authorization No. 3110065044 dated 12.11.2014)

Advance Authorization may be ratified as per GN-4 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/72 dated 17/02/2015


DR. DIRECTOR GENERAL,
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5

DIL Sl. No. 79
dt 17-2-15

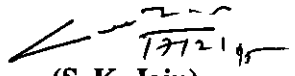
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. 23/24/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510392350 dated 10.12.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format.
2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/79 dated 17/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

56

WC

Sl. No. 82
dt 17-2-15

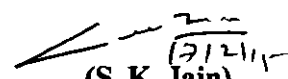
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 -Case No. 45/24/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510392366 dated 10.12.2014)**

Advance Authorization may be ratified as under on repeat basis :

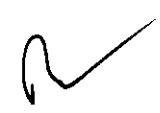
1. Net weight of export product may be specified as 910.8 Kgs.
2. Quantity of import item may be allowed as 3825.4 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/82 dated 17/02/2015


PARVEEN CHANNA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

57

WC

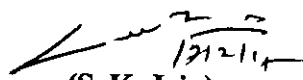
Sl. No. 85
17-2-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 - Case No. 24/24/80 (M/s Bergen Engines India Pvt. Limited)
(Advance Authorization No. 0510392388 dated 12.12.2014)**

Advance Authorization may be ratified as per GN-4 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/85 dated 17/02/2015


PARVEEN CHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

58

WC

Sl. No. 106
17-2-15

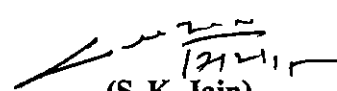
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/02/2015 -Case No. 44/24/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510392622 dated 30.12.2014)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 540 Kgs.
2. Quantity of import item may be allowed as 2214 Kgs. as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/106 dated 17/02/2015


HARVEEM CHAKRABORTY
Joint Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

59

DIL

Sl. No. 594

Case No. A-04

21-7-215

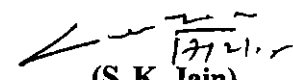
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 17/02/2015 - Case No. A-04 (M/s Larsen & Toubro Limited) (Annual Advance Authorization No. 0310787646 dated 05.08.2014)

Firm may be asked to submit the following information:

1. Quantities of import items at Sl. No. 1 (Pipe Fittings), 2 (Forged Fittings), 3 (Flanges) & 9 (Valves) in Nos. also in addition to their weights.
2. Length of import items at Sl. No. 4 & 5 (Pipes)
3. Information in respect of Sl. No. 3, 4, 5, 11 of Standard Deficiency Format.
4. Information in respect of Sl. No. 14 of Standard Deficiency Format for welding consumables at Sl. No. 6, 7 & 8.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/A-04 dated 17/02/2015



DR. VEEN CHANDRA
Dr. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. No. 596
Case No. A/R-81
dt 17-2-15

Subject: Application of M/s Hari Machines Ltd for ratification of norms of AA
no 2310003202 dt 10-07-12.

Ref- DGFT, I.D. No.01/80/50/233/AM13/DES-I/1452 Dated 15.12.2014

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Hari
Machines Ltd. I am directed to state that the comments of this office is as
follows:

Export Product: Pallet Grate 40. Nos each weighting 3.11 MT
Pallet Carriage 43 Nos each weighting 2.04 MT
These are used to carry Iron ore for processing into furnaces.

Inputs required in the manufacture of Export product:

S. no. of AA	Item	Recommendations
1, 2	Relevant Steel Plate	1.03 kg/kg Content in export product. There is a standard input output, norms C-1647 which allows 5% wastage on raw materials where as the request is for only 3%.

The above issues with the approval of JS(VS).

B.C.Nayak
Development Officer
06.02.15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(104)/12-TSW(B) 83 dated

Shri Meena
14/2/15

HARVEEN CHARLUA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

01/80/162/306/AM-18

61

Fenix Process Technologies Pvt. Ltd.

K 8/1, Malini
Erandwane Co-op. Housing Society
Near Deenanath Mangeshkar Hospital
Pune - 411 004, India

Tel. No.: +91 20 65008772 / 73
Fax No.: +91 20 25458454
Email: info@fenix.in
Web: www.fenix.in



FENIX
An ISO 9001:2008 Company

S.No. 592

Case No. AIR-147

dt 6-1-15

dt 17-2-15

Ref : FPTPL/AL/01/14
Date : 6th November, 2014.

Director General of Foreign Trade
DES-I Section, Room No. 404,
4th Floor, Udyog Bhawan,
New Delhi - 110011.

Kind Attn : Mr. PRAVEEN SHARMA - FTDO.

Sub: Advance Authorisation No. 3110058143 Dt. 30.04.2013 issued under Para 47 of HBP.

Ref: 1) Your F.No. 01/80/050/000135/AM14/DES-1.
Advance Authorisation No. 3110058143 dt. 30.04.2013
RLA Pune.F.No.31/83/040/00127/AM13.

Thanks for issuing us Norms Fixation against said above Advance Licences.

Please refer to your norms fixation letter issued dt. 4.01.2014 issued from the above file.

~~We are agreed for the norms fix by you.~~ And now we request you to do not consider our application for re-fixation of norms.

Your action in this matter is highly appreciated.

Kindly acknowledge the receipt.

Thanking you
Yours Faithfully,
For FENIX PROCESS TECHNOLOGIES PVT. LTD.



Shri Meena
HQA
9/2/15

CC - Priya Ranjan - FTDO,
DES-I Section,
Room No - 404

PRAVEEN SHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00135/AM14/DES-I / 1534

Dated: 21/11/2013

M/s. Fenix Process Technologies Pvt. Ltd.,
Malini K6/1, Erandwane Co-op.
Housing Soc. Erandwane, Pune - 411004
(E-mail : raomv@fenix.in)

Subject: Ratification of Norms in respect of Advance Authorization No.3110058143 dated 30.04.2013 issued under Para 4.7 of HBP (Vol.I).
Meeting No. 20/14 Date:24.12.2013

Sir,

Please refer to the above license which was issued by the RA, under File No.31/83/040/00013/AM14. I am to communicate that the matter was considered by Norms Committee-I in its above cited meeting. The decision of the committee is as under, which is also available on the website of DGFT.

Case No.:26/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Approved
HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	

Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/31 dated 24/12/2013 which are as under:

1. Weight of export products may be specified as under:

Export Product Sl. No.	Export Wt.(Kgs.)	Export Product Sl. No.	Export Wt.(kgs.)	Export Product Sl. No.	Export Wt.(Kgs.)
1	592	6	500	11	699
2	982	7	982	12	982
3	3386	8	3650	13	3333
4	450	9	450	14	450
5	390	10	234	15	389

2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
3. Quantities of import items from Sl. No. 1 to 4 may be allowed as 1.05 Kgs./Kg. content in the export products.

RLA may take necessary action accordingly.

4. A copy of this letter is also being forwarded to Joint DGFT, Pune who may be contacted immediately for further necessary action in the matter.


 PARVEEN CHANDRA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

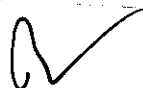
↓
 P.T.O.

3. In case the firm intends to represent against the said decision of the Norms Committee, the same may be submitted to: Shri Parveen Sharma, DDG, Norms Committee -I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. Ph. 23061562 ext.146 e-mail : parveen.s@nic.in Mobile : 9871178714.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
E-mail: priya.ranjan@nic.in



PARVEEN S. SHARMA
DDG, Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry

TSW(B) Section

Subject: Application of M/S Larsen & Toubro Limited for ratification of norms of IAA no 0310583894 dated 16-07-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L& T Limited. The firm's reply of dated 25-11-14 has been examined. The items proposed for import are required for the operation of the export product. But these are tools. NC may take a decision in view of above facts.

Above issues with the approval of IA(KKT).

B.C.Nayak

Development Officer

13-01-15

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(71)/13-TSW(B) 28 dated

RAJIV K. SHARMA
Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. No. 608
Case No. A/R-126
dt 6-1-2015
dt 17-2-15

Subject: Application of M/S Dynamatic Technologies Ltd for ratification of norms
of AA no-0710049901 DT 01-02-07

Reference: DGFT ID Note No. 01/80/50/1277/AM07/DES-I/1478 Dated
22.12.2014.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S
Dynamatic Technologies Ltd on the subject mentioned above. I am directed to
state that the request has been examined & this Office recommends import item
no 1 as per C-1959 and import item no 2 & 3 net to net (GN-4) with "Nil wastage".

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
06-01-15

Recd 20/1/15
16/1/15

DGFT FTDO, NC-I

Deptt of HI, UO No3(183)/14/TSW(B) /L dated



POOJA CHANDRA
Asst. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 282nd

Sl. No. 611/66
Case No. AIR-137
dt 6-1-2015
dt 17-2-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Booms Systems for ratification of norms of licence no 0510297632 dt 26-07-11

DES-I, DGFT may kindly refer to the above mentioned licence M/S Booms Systems. Firm's reply of dated 15-10-14 has been examined. I am directed to state that the applicant may be asked by DES-I to elaborate on the manufacturing activity undertaken in their factory like machining, welding etc on imported inputs with documentary evidence like excise records etc.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
09-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(48)/12-TSW(B) 37- dated



P. K. CHANDRA
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I 2014
16/11/2015

WZ

R. no. 613

A/R-148

17-2-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. A/R-148 (M/s Larsen & Toubro Limited)
(Annual Advance Authorization No. 0310755956 dated 29.10.2013)

Description of import items at Sl. No. 1 & 2 may be modified as applied for by the firm as given under:

Sl. No.	Export Item(s) description (existing)	Quantity	Export Item(s) description (after amendment)	Quantity
1	1 st Stage Hot High Pressure Separator Train- 1 (J20-C-1110) (J20-C-2110)	2 Nos.	1 st Stage Hot High Pressure Separator Train- 1 (J20-D-1110) & 1 st Stage Hot High Pressure Separator Train-2 (J20-D-2110)	2 Nos.
2	HP H2S Absorber Train- 1 Column (J20-C-1300) (J20-C-2300)	2 Nos.	HP H2S Absorber Train- 1 Column (J20-C-1300) & HP H2S Absorber Train-2 Column (J20-C-2300)	2 Nos.

Norms committee may take a view

17-2-15
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/148-A/R dated 17/02/2015


 PARVATI SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

68

W L

8.20.614

CASE NO AIR-149

17/2/15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 17/02/2015 - Case No. A/R-149 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310736870 dated 06.06.2013)

Norms may be modified as under:

1. Due to reduction in the quantity of import item at Sl. No. 8, net empty weight of export product may be revised as 3366.911 MT.

Norms committee may take a view

17/2/15

(S. K. Jain)

Development Officer

Norms Committee I

DIP No. 12/17/2015-TSW/149-A/R dated 17/02/2015

R

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

69

WC

Sl. No. 617
Case No. A/R-152
A/R-215

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/02/2015 - Case No. A/R-152 (M/s Essar Projects (India) Limited)
Advance Authorization No. 5210040638 dated 28.01.2014)

Advance Authorization may be ratified as under:

1. Net weight of 121.062 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 7 & 8.
3. Quantity of import item at Sl. No. 1 may be allowed as 14 Nos.(3114 Kgs.) on net to net basis with accountability clause.
4. Weights of 2635 Kgs. & 3356 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 5 respectively.
5. Import items at Sl. No. 2, 4 & 5 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 3 may be allowed as 6500 Kgs. as 1.05 Kgs./Kg. content in the export product.
7. Quantity of import item at Sl. No. 6 may be allowed as 56010 Kgs as 1.03 Kgs./Kg. content in the export product as claimed by the firm.
8. Words "2" Inconel" may be suffixed with the description of import item at Sl. No. 7 and its quantity may be allowed on net to net basis with accountability clause as claimed by the firm.
9. Import item at Sl. No. 8 may be allowed as applied for i.e. 67 Kgs.
10. Quantity of import item at Sl. No. 9 (welding Consumables) may be allowed as 120 Kgs.

Norms committee may take a view

17-1-15
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/152-A/R dated 17/02/2015


PANKAJ SHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

70

WC

Sl. No. 69

Case No. A/R-154

17-2-15

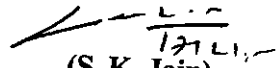
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 17/02/2015 - Case No. A/R-154 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310734097 dated 13.05.2013)

Norms may be modified as under:

1. Due to reduction in the quantity of import item at Sl. No. 8, net empty weight of export product may be revised as 3366.911 MT.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/17/2015-TSW/154-A/R dated 17/02/2015



Director, TSW
Ministry of Commerce
Government of India
New Delhi